

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 204  
IB-465/ND/2020

**IN THE MATTER OF:**

**Indiabulls Distribution Services Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Prateek Realtors India Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 20.03.2020**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :**

**For the Respondent/ Corporate-debtor :Mr. Adit Singh and Mr. Yudhist  
Singh, Advocate**

**ORDER**

In view of the advisory issued by the Central Government considering the seriousness of Pandemic Novel Coronavirus (COVID-19), read with NCLT's notice dated 15<sup>th</sup> March, 2020, the matter is adjourned to 27.04.2020.

- sd -

**(V.K. Subburaj)  
Member (T)**

- sd -

**(P.S.N. Prasad)  
Member (J)**